

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 9496/2021

Air Tree Foundation Society,

----Petitioner

Versus

1. State Of Raj., Through Its Chief Secretary, Govt. Of Rajasthan, Govt. Secretariat, Jaipur (Raj.)
2. Secretary, Public Health And Engineering Department, Jaipur.

----Respondents

For Petitioner(s) : Mr. Manish Sharma in person through VC

For Respondent(s) :

**HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI
HON'BLE MR. JUSTICE SUDESH BANSAL**

Judgment

07/02/2022

This petition is filed with a prayer for direction to the respondents that all the borewells in the State should be covered so that through accident there is no casualty of human beings or animals. Perusal of the petition would show that the main source of the petitioner's information and consequent prayers in the petition is newspaper reports. If the petitioner wishes that this issue can be examined with seriousness in public interest petition, it is expected that the petitioner first makes proper research, collects material and brings it to the notice of the Court regarding the scale and seriousness of the issue. Mere general

averments/allegations based on newspaper reports should not and will not be a cause for taking cognizance in public interest.

While reserving liberty to the petitioner to file a fresh petition with proper material, if so found, this petition is disposed of.

(SUDESH BANSAL),J

(AKIL KURESHI),CJ

BRIJ MOHAN GANDHI/16

RAJASTHAN HIGH COURT



सत्यमेव जयते